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**BEFORE THE AJUDICATING AUTHORITY
(NATIONAL COMPANY LAW TRIBUNAL)
AHMEDABAD BENCH
AHMEDABAD**

IA 344/2017 in C.P. (I.B) No. 66/7/NCLT/AHM/2017

Coram: **Hon'ble Mr. BIKKI RAVEENDRA BABU, MEMBER JUDICIAL**
Hon'ble Ms. MANORAMA KUMARI, MEMBER JUDICIAL

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD
BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 25.10.2017**

Name of the Company: Bank of India (CoC)
V/s.
Anil Ltd.

Section of the Companies Act: Section 22 of the Insolvency and Bankruptcy
Code

<u>S.NO.</u>	<u>NAME (CAPITAL LETTERS)</u>	<u>DESIGNATION</u>	<u>REPRESENTATION</u>	<u>SIGNATURE</u>
1.	VISHAL J. DAVE	} Adv.	APPLICANT (COC)	<u>Vishal</u>
2.	HIRAL MEHTA			<u>Hirals</u>

ORDER

Learned Advocate Mr. Vishal Dave with Learned Advocate Mr. Hiral Mehta present for Applicant/ Bank of India (COC). None present for Respondent in IA 344/2017.

Proof of copy of notice of date of hearing on IRP filed.

Applicant also filed reply mail issued by IRP stating that he has no objection to replace him by another RP.

Perused the resolution passed by the COC in its first meeting held on 15.09.2017. COC resolved to appoint Mr. Ramchandra D Chaudhary as RP replacing IRP Mr. Pramodkumar Bajranglal Kediya.

In view of section 22 sub section (2) of the Code and the resolution of the COC this Adjudicating authority hereby forward the name of Mr. Ramchandra D Chaudhary.

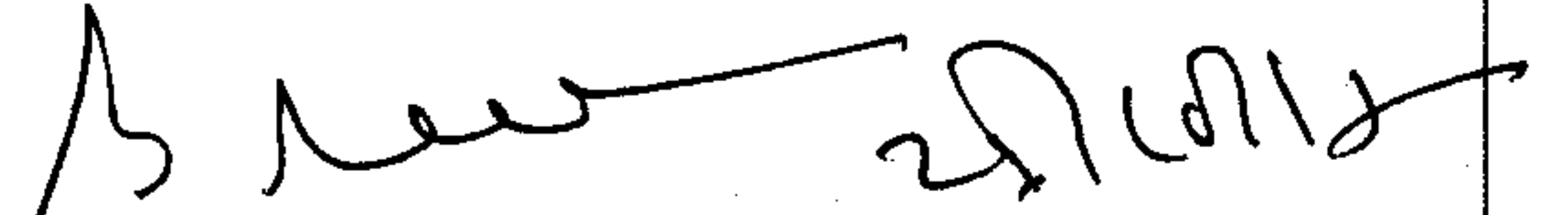
Registry is directed to address letter to IBBI accordingly.

Application is disposed of accordingly.

List the matter on 10.11.2017 for confirmation by IBBI.



MANORAMA KUMARI
MEMBER JUDICIAL



BIKKI RAVEENDRA BABU
MEMBER JUDICIAL

Dated this the 25th day of October, 2017.